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Separate paging is given to this Part in order that it  
may be filed as a separate compilation.

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**P A R T IV**

**Acts of the Gujarat Legislature and Ordinances promulgated and  
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the Governor on the 28th June, 1990 is hereby published for general information.

**R M. MEHTA,**  
Secretary to the Government of Gujarat,  
Legal Department.

**GUJARAT ACT NO. 4 OF 1990**

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 29th June, 1990).

**AN ACT**

*to repeal the Lepers Act, 1898 in its application to the State of Gujarat.*

It is hereby enacted in the Forty-first Year of the Republic of India as follows :—

1. (1) This Act may be called the Lepers (Gujarat Repeal) Act, 1990.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Short title  
and com-  
mence-  
ment.

Repeal of Act III of 1898. 2. On the date of commencement of this Act, the Lepers Act, 1898, in its application to the State of Gujarat, shall stand repealed.

III of 1898.

Removal of doubts. 3. For the removal of doubts, it is hereby declared that on and from the commencement of this Act, any person detained in any leper asylum in any part of the State of Gujarat under the repealed Act shall stand discharged, and any restriction imposed on him by or under that Act on his movement to or from any local area or from following any trade or calling shall also stand annulled.